

DISTRICT MAGISTRATE, PRAYAGRAJ

To,

E-Mail

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail:- judicial-ngt@gov.in

Ref. No. : GDD 856/NGT/OAM-557/2024

Date : 5/09/2024

Subject: Submission of response report on behalf of U.P. Pollution Control Board in compliance of direction issued by Hon'ble National Green Tribunal in Original Application No. 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 in order dt. 21.05.2024 .

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 21.05.2024 by Hon'ble National Green Tribunal in Original Application No. 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024, the compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your's Sincerely


(Navneet Singh Chahal)
District Magistrate,
Prayagraj

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को पारित आदेश के अनुपालन में जिलाधिकारी, प्रयागराज के कार्यालय ज्ञाप संख्या जी 00804/ओ0ए0 नं0 557/2024/एन0जी0टी0/24-25, दिनांक 23.08.2024 के द्वारा गठित जांच समिति की रिपोर्ट।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को आदेश पारित किया गया है, जिसके मुख्य अंश निम्नवत् है :-

"..... 3. The news item states that a large area of the old city is supplied with water from Karelabagh Pumping Station. Yamuna river water is brought to the Khusrobagh plant through pumps. Then after treatment, it is supplied to the houses but with the decrease in the water level of Yamuna River, there is a possibility that the pumping station will also not get enough water. Due to mining, river water is running towards Naini. Due to this, a decrease in the water level was recorded towards Karelabagh, due to which there is a possibility that the pumping station will not get sufficient water.

4. The news item alleges that the water crisis has deepened with the groundwater level going down in summer. Complaints about low pressure and dirty water coming into the taps have increased due to the water supply being affected by tubewells. The problem has further increased due to the malfunction of hand pumps. Due to malfunction in the tube well, falling water level and power cut, there is problem of drinking water supply in the localities like South Malaka, Rambagh, Sanjay Nagar of Allapur, Shivnagar, Bairahna etc.

5. The above matter indicates violation of the Water (Prevention and Control of Pollution) Act, 1974; Sand Mining Guidelines, 2016 and the Environment Protection Act, 1986.

6. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

7. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

8. Hence, we implead the following as respondents in the matter:

(i). Member Secretary, Central Pollution Control Board, its, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

(ii). Member Secretary, Uttar Pradesh Pollution Control Board, Building No. RC - 12 V, Vibhuti Khand, Gomti Nagar, Lucknow -226010.

(iii). District Magistrate, Prayagraj, District Magistrate Office, Collectorate, Prayagraj - 211002.

9. Let notice be issued to the above respondents for filing their response at least one week before the next date of hearing.

10. List on 06.09.2024."

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को पारित आदेश के अनुपालन में जिलाधिकारी, प्रयागराज के कार्यालय ज्ञाप संख्या जी 00804/ओ0ए0 नं0 557/2024/एन0जी0टी0/24-25, दिनांक 23.08.2024 के द्वारा के द्वारा स्थलीय जांच हेतु समिति गठित की गयी (संलग्नक-01)। जांच समिति में निम्नलिखित अधिकारी नामित किये गये हैं:-

1. महाप्रबंधक, जलकल, नगर निगम, प्रयागराज।
2. ज्येष्ठ खान अधिकारी/खान निरीक्षक, प्रयागराज।
3. श्री कौशल कुमार, सहायक पर्यावरण अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
4. श्री रवि शंकर पटेल, हाईड्रोलॉजिस्ट, भू-गर्भ जल विभाग उ0प्र0, खण्ड, प्रयागराज।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2024 के अनुपालन में जिलाधिकारी, प्रयागराज द्वारा गठित जांच समिति के सदस्यों द्वारा दिनांक 30.08.2024 को स्थलीय निरीक्षण किया गया। निरीक्षण के समय निम्नलिखित तथ्य प्रकाश में आये :-

1. जलकल विभाग, प्रयागराज नगर निगम, प्रयागराज द्वारा प्रयागराज नगर निगम क्षेत्र के अन्तर्गत करेलाबाग में यमुना नदी के बायें तट पर राँ वाटर पम्पिंग स्टेशन स्थापित किया गया है। करेलाबाग









में स्थापित 04 अदद रॉ वाटर इन्टेक वेल स्थापित है। प्रत्येक इन्टेक वेल का जिओ का-आर्डिनेट्स निम्नवत् है :-

- 1.1- रॉ वाटर इन्टेक वेल नंबर-01 जिओ को-आर्डिनेट्स 25.416279 लैटीट्यूड, 81.820254 लॉंगीट्यूड
- 1.2- रॉ वाटर इन्टेक वेल नंबर-02 जिओ को-आर्डिनेट्स 25.416289 लैटीट्यूड, 81.820255 लॉंगीट्यूड
- 1.3- रॉ वाटर इन्टेक वेल नंबर-03 जिओ को-आर्डिनेट्स 25.416013 लैटीट्यूड, 81.818999 लॉंगीट्यूड
- 1.4- रॉ वाटर इन्टेक वेल नंबर-04 जिओ को-आर्डिनेट्स 25.415904 लैटीट्यूड, 81.819722 लॉंगीट्यूड

स्थलीय जांच के समय इन्टेक वेल से लिये गये फोटोग्राफ्स **संलग्नक-02** के रूप में संलग्न है।

2. निरीक्षण के समय उपस्थित सचिव, जलकल विभाग, नगर निगम, प्रयागराज द्वारा सूचित किया गया है कि करेलाबाग में यमुना नदी के किनारे स्थापित उक्त इन्टेक वेल का प्रयोग प्रयागराज नगर निगम क्षेत्र के अन्तर्गत आने वाले मुहल्ले यथा-करेली, करेलाबाग, शाहगंज, जांसेनगंज, मुट्ठीगंज, लुकरगंज, बेनीगंज का सम्पूर्ण क्षेत्र एवं सिविल लाईन्स, कटरा, ममफोर्डगंज के आंशिक क्षेत्र में स्वच्छ जलापूर्ति हेतु किया जाता है।
3. निरीक्षण के समय करेलाबाग में स्थापित प्रत्येक रॉ वाटर इन्टेक वेल की पम्प क्षमता एवं संख्या निम्नवत् पायी गयी :-

क्र०सं०	इन्टेक वेल संख्या	पम्प की क्षमता एवं संख्या
1.	इन्टेक वेल नं० 1 -	450 एच०पी०, 2 नग पम्प क्रियाशील
2.	इन्टेक वेल नं० 2 -	250 एच०पी०, 2 नग पम्प क्रियाशील
3.	इन्टेक वेल नं० 3 -	270 एच०पी०, 3 नग पम्प क्रियाशील
4.	इन्टेक वेल नं० 4 -	270 एच०पी०, 4 नग पम्प क्रियाशील

4. करेलाबाग स्थित रॉ वाटर इन्टेक वेल से यमुना नदी के जल को पम्प के माध्यम से पम्पिंग के द्वारा खुशरोबाग में स्थापित 135 एम०एल०डी० क्षमता के वाटर ट्रीटमेन्ट प्लाण्ट में ले जाया जाता है। खुशरोबाग में रॉ वाटर के ट्रीटमेन्ट हेतु निम्नलिखित इकाईयां स्थापित एवं संचालित है :-

(अ). सेटलिंग टैंक की क्षमता-02 अदद

- (i) 105 मी० X 70 मी० X 5.4 मी० = 39690 घनमीटर
- (ii) 80 मी० X 75 मी० X 5.4 मी० = 32400 घनमीटर

(ब). फिल्ट्रेशन प्लांट (रिपिड ग्रेविटी फिल्टर)

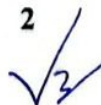
- (i) 45 मिलियन लीटर प्रतिदिन - 10 बेड
- (ii) 30 मिलियन लीटर प्रतिदिन - 03 बेड
- (iii) 60 मिलियन लीटर प्रतिदिन - 08 बेड

5. निरीक्षण के समय करेलाबाग में स्थापित इन्टेक वेल संख्या 01, 02 एवं 04 पर वाटर फ्लोमीटर स्थापित पाया गया, जो कार्यरत नहीं पाया गया। इन्टेक वेल संख्या 03 पर वाटर फ्लोमीटर स्थापित नहीं पाया गया।
6. निरीक्षण के समय उपस्थित सचिव, जलकल, प्रयागराज नगर निगम द्वारा अवगत कराया गया कि करेलाबाग स्थित इन्टेक वेल से सामान्यतः ग्रीष्म ऋतु को छोड़कर लगभग 100 से 110 एम०एल०डी० रॉ वाटर खुशरोबाग स्थित वाटर ट्रीटमेन्ट प्लाण्ट में पम्प किया जाता है। ग्रीष्म ऋतु में यमुना नदी के जल स्तर घटने के कारण लगभग 70 से 80 एम०एल०डी० रॉ-वाटर खुशरोबाग वाटर ट्रीटमेन्ट प्लाण्ट में पम्प किया जाता है।

माह-अप्रैल, 2024 से 22 मई, 2024 तक करेलाबाग स्थित उक्त चारो रॉ इन्टेक वेल से पानी को डब्ल्यू०टी०पी० खुशरोबाग पम्प किया जा रहा था। दिनांक 23 मई, 2024 को यमुना नदी का जल स्तर घटने एवं इनलेट सक्शन पाईप से नीचे होने के कारण इन्टेक वेल संख्या 03 के साथ अतिरिक्त 41 एच०पी० क्षमता के 04 अदद सबमर्सिबल पम्प के माध्यम से इन्टेक वेल में पम्प किया जा रहा था,





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तदोपरान्त पानी को इन्टेक वेल संख्या 03 के साथ स्थापित पम्प के द्वारा खुशरोबाग ट्रीटमेन्ट प्लाण्ट में भेजा जा रहा था। इन्टेक वेल संख्या 01 एवं 02 यमुना नदी में जल स्तर इनलेट सक्शन पाईप से नीचे चले जाने के कारण पम्प का संचालन दिनांक 19.06.2024 से बन्द हो गया था। उक्त दोनों इन्टेक वेल संख्या 01 एवं 02 को क्रियाशील किये जाने हेतु प्रत्येक के साथ 41 एचपी0 क्षमता के 02 अदद समबर्सिबल पम्प दिनांक 20.06.2024 को स्थापित किया गया। सबमर्सिबल पम्प स्थापित होने के तत्पश्चात् पानी को खुशरोबाग स्थित डब्ल्यू0टी0पी0 में पम्प किया जाना शुरू किया गया। इन्टेक वेल संख्या 04 का सक्शन पाईप नदी के जल स्तर में होने के कारण पम्प होने में कोई समस्या नहीं आयी।

विगत वर्ष 2023 के ग्रीष्म ऋतु में केवल इन्टेक वेल संख्या 03 के साथ नदी का जल स्तर सक्शन पाईप से नीचे होने के कारण अतिरिक्त समबर्सिबल पम्प स्थापित कर पानी को खुशरोबाग डब्ल्यू0टी0पी0 को भेजा गया था। इन्टेक वेल संख्या 01, 02 एवं 04 से वाटर पम्पिंग में कोई समस्या नहीं आयी थी।

7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00785/एन0जी0टी0/ओ0ए0 नं0 557/2024/24-25, दिनांक 20.08.2024 के द्वारा महाप्रबंधक, जलकल, प्रयागराज नगर निगम, प्रयागराज से उनके विभाग से सम्बन्धित सूचना/आख्या उपलब्ध कराने का अनुरोध किया गया था। उक्त पत्र के क्रम में सचिव, जलकल विभाग, नगर निगम, प्रयागराज के पत्र संख्या 978/म0प्र0/ज0क0वि0/2024-25, दिनांक 30.08.2024 के द्वारा सूचना उपलब्ध करायी गयी, जो **संलग्नक-03** के रूप में संलग्न है। जलकल विभाग, नगर निगम, प्रयागराज के पत्र दिनांक 30.08.2024 में ग्रीष्म ऋतु में यमुना नदी का जलस्तर न्यूनतम हो जाने पर समस्या के निदान हेतु निम्नांकित सुझाव दिये गये हैं :-

- ग्रीष्म ऋतु में इन्टेक वेल नं0 01, 02 एवं 03 तक रॉ-वाटर पहुंचाने के लिए नदी में आवश्यक क्षमता के फ्लोटिंग टाइप पम्पिंग सिस्टम लगाने का प्राविधान किया जा सकता है, जिनका हेड इस प्रकार रखा जाए कि ग्रीष्म ऋतु में रॉ-वाटर पम्प करके पूर्व से स्थापित राइजिंग मेन तक रॉ वाटर पहुंचाया जा सके।
 - इन्टेक वेल नं0-04 में न्यूनतम जल स्तर से लगभग 3-4 मीटर गहरा होने के कारण आवश्यक रॉ-वाटर प्राप्त करने हेतु पम्प की तली के पास अतिरिक्त सक्शन पाइप लगाकर नदी के तल के सामानान्तर उतनी लम्बाई तक डाला जाये, जहाँ नदी का जल स्तर इन्टेक वेल नं0 4 से नीचे आ रहा हो। इससे इन्टेक वेल संख्या 04 में पूर्व से स्थापित सक्शन पाइप के नीचे जल स्तर जाने पर भी सक्शन पाइप में पानी की उपलब्धता बनी रहेगी।
8. निरीक्षण के समय करेलाबाग स्थित रॉ वाटर इन्टेक वेल संख्या 01, 02 एवं 04 के सक्शन पाईप से यमुना नदी का जल स्तर लगभग 10-12 फीट ऊपर पाया गया तथा रॉ इन्टेक वेल संख्या 03 के सक्शन पाईप से यमुना नदी का जल स्तर लगभग 06 फीट ऊपर पाया गया। निरीक्षण के समय वर्षात् के कारण यमुना नदी का जल स्तर अधिक ऊपर पाया गया तथा यमुना नदी के जल में टर्बिडिटी अधिक देखी गयी।
9. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज के पत्र संख्या जी 00785/एन0जी0टी0/ओ0ए0 नं0 557/2024/24-25, दिनांक 20.08.2024 के द्वारा हाईड्रोलॉजिस्ट, भू-गर्भ जल विभाग उ0प्र0, खण्ड प्रयागराज से उनके विभाग से सम्बन्धित सूचना/आख्या उपलब्ध कराने का अनुरोध किया गया था। उक्त पत्र के क्रम में हाईड्रोलॉजिस्ट, भू-गर्भ जल विभाग उ0प्र0, खण्ड प्रयागराज के पत्र संख्या 321/भू0ज0वि0खं0-यॉ0/एन0जी0टी0/प्रयागराज, दिनांक-30.08.2024 के द्वारा सूचना उपलब्ध करायी गयी, जो **संलग्नक-04** के रूप में संलग्न है।

भू-गर्भ जल विभाग उ0प्र0, खण्ड प्रयागराज के पत्र दिनांक 30.08.2024 में निम्नवत् उल्लेख किया गया :-





3




"..... उ0प्र0 भू-गर्भ जल विभाग द्वारा भू-जल स्तर के मापन हेतु प्रयागराज में करेलाबाग स्थित एम0 एल0 कॉन्वेंट स्कूल में हाईड्रोग्राफ स्टेशन (पीजोमीटर) स्थापित किया गया है। उक्त स्थल पर वर्ष 2023 में प्री-मानसून में पीजोमीटर की रीडिंग 16.02 मीटर विलो ग्राउण्ड लेवल (MBGL) थी तथा वर्ष 2024 के प्री-मानसून में पीजोमीटर की रीडिंग 17.30 है। उक्त रीडिंग के अनुसार करेलाबाग क्षेत्र, प्रयागराज में वर्ष 2023 के सापेक्ष वर्ष 2024 में 1.28 मीटर वाटर लेवल घटा है।....."

10. समिति में सदस्य के रूप में उपरिस्थित खान निरीक्षक, खनन विभाग, प्रयागराज द्वारा बालू खनन के सम्बन्ध में निम्नवत् अवगत कराया गया :-

जलकल विभाग, प्रयागराज नगर निगम द्वारा करेलाबाग में यमुना नदी के किनारे बायें तट पर स्थापित इन्टेक रॉ वाटर पम्पिंग स्टेशन के समीप कोई बालू खनन प्रक्रिया नहीं की जाती है और न ही खनन विभाग द्वारा कोई लीज डीड स्वीकृत है। करेलाबाग इन्टेक रॉ वाटर पम्पिंग स्टेशन यमुना नदी के बायें तट पर स्थापित है। यमुना नदी के दायें तट पर करेलाबाग इन्टेक रॉ वाटर पम्पिंग स्टेशन के सामने खनन विभाग द्वारा श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला, निवासी सरायकाजी कादन उर्फ मियापुर, थाना-लाईन बाजार, जनपद-जौनपुर को खण्ड संख्या-16 (कुल क्षेत्रफल 8.0 हेक्टेयर), ग्राम-मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम, तहसील-करछना, जनपद-प्रयागराज में साधारण बालू के खनन हेतु दिनांक 01.12.2021 से दिनांक 30.11.2026 तक अर्थात् 05 वर्ष की अवधि हेतु खनन पट्टा निर्गत किया गया है। उक्त खनन पट्टे को स्टेट लेवल इन्चार्जमेन्ट इम्पैक्ट असेसमेन्ट अथॉरिटी, उ0प्र0 के द्वारा ई0सी0 आईडेन्टिफिकेशन संख्या EC23B001UP192568, फाईल नं0 7712-6038, द्वारा दिनांक 30.11.2026 तक की अवधि के लिए 92,973 घनमीटर बालू /वर्ष के खनन हेतु पर्यावरणीय स्वीकृति (ई0सी0) निर्गत किया गया है, जो संलग्नक-05 के रूप में संलग्न है। ई0सी0 में खनन विभाग द्वारा सत्यापित पिलर को-आर्डिनेट्स का निम्नवत् उल्लेख किया गया है :-

Point	Latitude N	Longitude E
A	25°24.614'	81°49.506'
B	25°24.720'	81°49.410'
C	25°24.831'	81°49.576'
D	25°24.718'	81°49.663'

उ0प्र0 उपखनिज परिहार नियमावली, 2021 में दिये गये प्राविधानों के अनुसार पट्टे धारक द्वारा प्रतिवर्ष मानसून सीजन माह-जुलाई से माह-सितम्बर तक खनन कार्य बन्द किया जाना होता है। उक्त के अनुपालन में वर्तमान में पट्टाधारक द्वारा माह-जुलाई, 2024 से खनन कार्य बन्द कर दिया गया है। पट्टाधारक द्वारा स्वीकृत क्षेत्र में अनुमोदित खनन योजना के अनुसार ही खनन कार्य किया जाता है तथा निरीक्षण के समय खनन क्षेत्र पूर्णतया जलमग्न पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्नक-06 के रूप में संलग्न है। यमुना नदी के बायें तट पर पम्पिंग स्टेशन करेलाबाग क्षेत्र की तरफ कोई खनन पट्टा स्वीकृत नहीं है तथा किसी प्रकार का कोई खनन कार्य नहीं किया जाता है।

11. पट्टाधारक रविशंकर शुक्ला, ग्राम-मड़ौका, मीरकपुर, महेवा पट्टी पश्चिम, तहसील-करछना, जनपद-प्रयागराज को राज्य बोर्ड के सन्दर्भ संख्या 194597/यूपीपीसीबी/इलाहाबाद(यूपीपीसीबीआरओ)/सी0टी0ओ0/बोथ/प्रयागराज/2023, दिनांक 17.11.2023 द्वारा दिनांक 17.11.2023 से दिनांक 31.12.2027 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया है, जिसकी प्रति संलग्नक-07 के रूप में संलग्न है।

समिति के सुझाव :-

- जलकल विभाग, प्रयागराज नगर निगम, प्रयागराज द्वारा दिये गये सुझाव के अनुसार ग्रीष्म ऋतु में इन्टेक वेल नं0 01, 02 एवं 03 तक रॉ-वाटर पहुंचाने के लिए नदी में आवश्यक क्षमता के फ्लोटिंग टाइप पम्पिंग सिस्टम लगाने का प्राविधान किया जा सकता है, जिनका हेड इस प्रकार रखा जाए









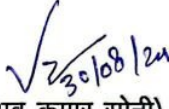
कि ग्रीष्म ऋतु में रॉ-वाटर पम्प करके पूर्व से स्थापित राइजिंग मेन तक रॉ वाटर पहुंचाया जा सके।


- इन्टेक वेल नं0-04 में न्युनतम जल स्तर से लगभग 3-4 मीटर गहरा होने के कारण आवश्यक रॉ-वाटर प्राप्त करने हेतु पम्प की तली के पास अतिरिक्त सक्शन पाइप लगाकर नदी के तल के सामानान्तर उतनी लम्बाई तक डाला जाये, जहाँ नदी का जल स्तर इन्टेक वेल नं0 4 से नीचे आ रहा हो। इससे इन्टेक वेल संख्या 04 में पूर्व से स्थापित सक्शन पाइप के नीचे जल स्तर जाने पर भी सक्शन पाइप में पानी की उपलब्धता बनी रहेगी।
- भू-गर्भ जल विभाग, उ0प्र0 द्वारा भू-जल के रिचार्जिंग हेतु रूफ टॉफ रेन वाटर हार्वेस्टिंग एवं पाण्ड के माध्यम से नगर निगम, प्रयागराज क्षेत्र में समुचित प्रयास किया जाये, जिससे भू-जल स्तर में सुधार हो सके।
- यमुना नदी के बायें तट पर स्थापित करेलाबाग रॉ वाटर इन्टेक वेल के विपरीत दिशा में दायें तट पर पट्टाधारक को स्वीकृत खनन पट्टा की नियमित रूप से मॉनिटरिंग की जाये तथा खनन विभाग द्वारा अनुमोदित खनन योजना के अनुसार निर्धारित मानक के अनुसार ही खनन कार्य किया जाये, जिससे कि रॉ वाटर इन्टेक में कोई समस्या उत्पन्न न हो।


समिति की उक्त रिपोर्ट आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।


30/08/24
(सवि. शंकर पटेल)
हाईड्रोलॉजिस्ट,
भू-गर्भ जल विभाग,
उ0प्र0 खण्ड, प्रयागराज


30/08/2024
(कौशल कुमार)
सहायक पर्यावरण अभियन्ता,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
प्रयागराज


30/08/24
(वैभव कुमार सोनी)
खान निरीक्षक,
खनन विभाग,
प्रयागराज


30/08/24
(राधेश्याम)
सचिव,
जलकल विभाग, नगर
निगम, प्रयागराज


30.8.24
GM (Jal)
महाप्रबंधक
जलकल विभाग
नगर निगम


4/9/24
(नवनीत सिंह चहल)
जिलाधिकारी, प्रयागराज

जिलाधिकारी, प्रयागराज

पत्रांक : 600 804 /ओ0ए0 नं0 557 /2024 /एन0जी0टी0 /24-25

दिनांक : 23/08/2024

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 557 /2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को आदेश पारित किया गया है (छायाप्रति संलग्न)। मा0 अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत् है :-

".....2. The matter relates to the decrease in water level due to heat and uncontrolled sand mining on the bank of Yamuna in Prayagraj (Uttar Pradesh). As per the article, with the rising temperature, the water level in Yamuna is going down, increasing the possibility of a water crisis.

3. The news item states that a large area of the old city is supplied with water from Karelabagh Pumping Station. Yamuna river water is brought to the Khusrobagh plant through pumps. Then after treatment, it is supplied to the houses but with the decrease in the water level of Yamuna River, there is a possibility that the pumping station will also not get enough water. Due to mining, river water is running towards Naini. Due to this, a decrease in the water level was recorded towards Karelabagh, due to which there is a possibility that the pumping station will not get sufficient water.


4. The news item alleges that the water crisis has deepened with the groundwater level going down in summer. Complaints about low pressure and dirty water coming into the taps have increased due to the water supply being affected by tubewells. The problem has further increased due to the malfunction of hand pumps. Due to malfunction in the tube well, falling water level and power cut, there is problem of drinking water supply in the localities like South Malaka, Rambagh, Sanjay Nagar of Allapur, Shivnagar, Bairahna etc.

5. The above matter indicates violation of the Water (Prevention and Control of Pollution) Act, 1974; Sand Mining Guidelines, 2016 and the Environment Protection Act, 1986....."

मा0 अधिकरण द्वारा पारित उक्त आदेश में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड प्रतिवादी संख्या-02 एवं जिला मजिस्ट्रेट, प्रयागराज प्रतिवादी संख्या-03 के रूप में हैं तथा रिस्पांस रिपोर्ट मा0 अधिकरण में एक सप्ताह पूर्व प्रेषित किया जाना है। मा0 अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में प्रकरण की जांच हेतु निम्नवत् टीम का गठन किया जाता है :-

1. महाप्रबंधक जल-कल, नगर निगम, प्रयागराज।
2. ज्येष्ठ खान अधिकारी/खान निरीक्षक, प्रयागराज।
3. श्री कौशल कुमार, सहायक पर्यावरण अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
4. श्री रवि शंकर पटेल, हाईड्रोलॉजिस्ट, भू-गर्भ जल विभाग उ0प्र0, खण्ड, प्रयागराज।

समिति के सभी सदस्यों को निर्देशित किया जाता है कि प्रश्नगत प्रकरण की जांच कर आख्या 03 दिन के अन्दर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें।


(नवनीत सिंह चहल)
जिलाधिकारी,
प्रयागराज 0/1

पृ0सं0 एवं दिनांक : उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. अपर जिलाधिकारी (प्रशासन), प्रयागराज।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
3. समिति के सदस्यों को अनुपालनार्थ।

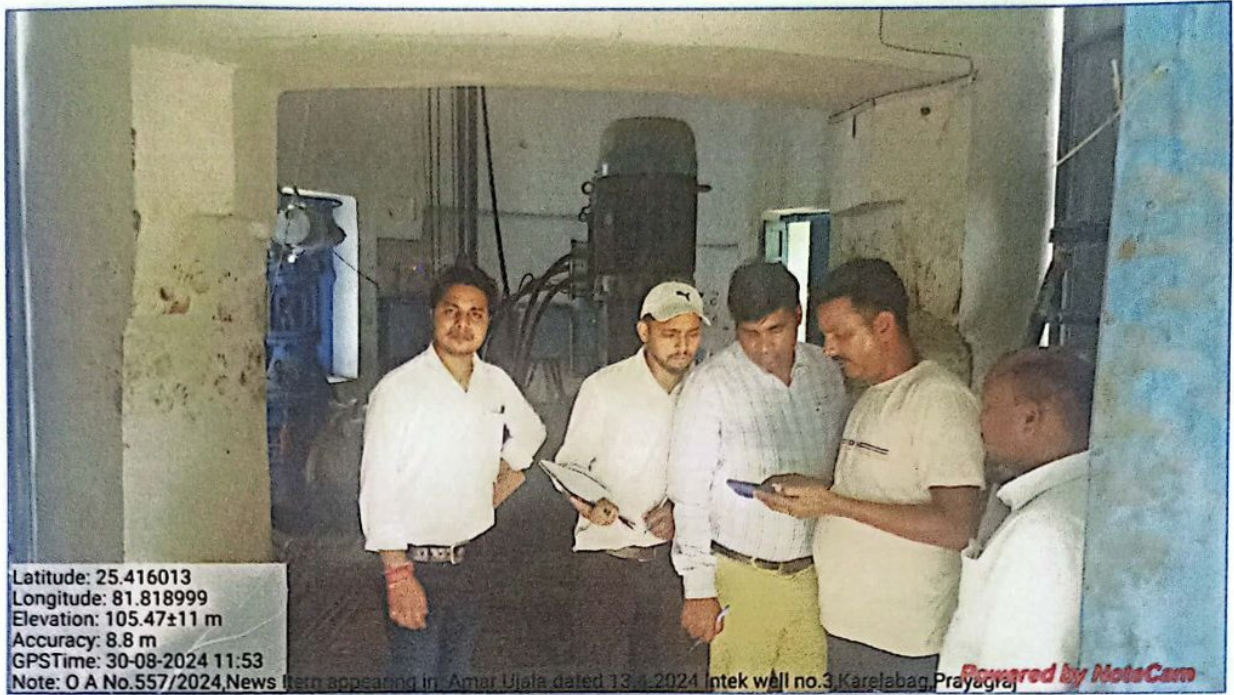

जिलाधिकारी,
प्रयागराज 0/1



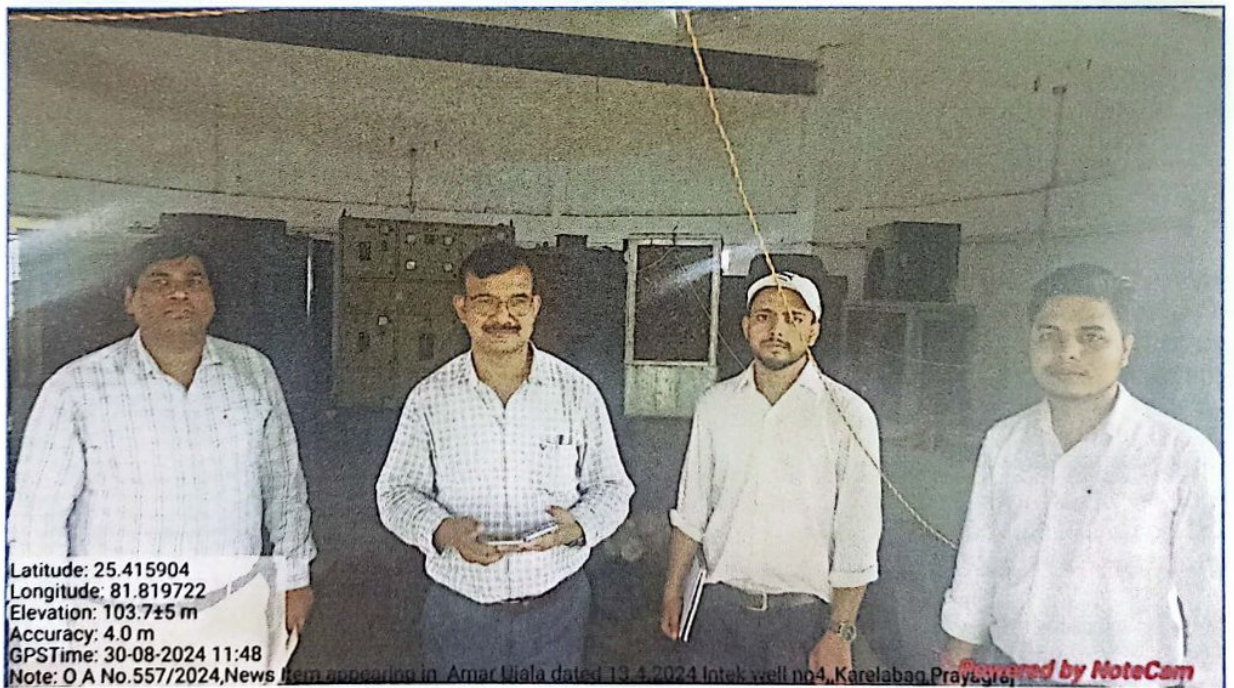
Photograph of Raw Water Intake Well No.1, Karelabagh Pumping Station, Prayagraj



Photograph of Raw Water Intake Well No.2, Karelabagh Pumping Station, Prayagraj



Photograph of Raw Water Intake Well No.3, Karelabagh Pumping Station, Prayagraj



Photograph of Raw Water Intake Well No.4, Karelabagh Pumping Station, Prayagraj

जलकल विभाग, नगर निगम, प्रयागराज



कार्यालय महाप्रबन्धक
खुशरूबाग, प्रयागराज।
दूरभाष: 9415125023

ई-मेल आईडी:- allahabadjalkalvibhag@rediffmail.com

पत्रांक: 978/म0प्र0/ज0क0वि0/2024-25

दिनांक: 30/08/2024

मा0 एन0जी0टी0 प्रकरण
अतिआवश्यक/महत्वपूर्ण

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
प्रयागराज।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 557/2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को पारित आदेश के अनुपालन में आख्या प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या जी 00785/एन0जी0टी0/ओ0ए0 नं0 557/2024/24-15, दिनांक 20.08.2024 का सन्दर्भ लेने का कष्ट करें। उक्त पत्र के द्वारा मा0 एन0जी0टी0 से ओ0ए0 नं0 557/2024 में पारित आदेश दिनांक 21.05.2024 के सम्बन्ध में इस कार्यालय से सम्बन्धित आख्या चाही गयी है। आपके पत्र में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2024 के सुसंगत अंश का निम्नवत् उल्लेख किया गया है :-

".....2. The matter relates to the decrease in water level due to heat and uncontrolled sand mining on the bank of Yamuna in Prayagraj (Uttar Pradesh). As per the article, with the rising temperature, the water level in Yamuna is going down, increasing the possibility of a water crisis.

3. The news item states that a large area of the old city is supplied with water from Karelabagh Pumping Station. Yamuna river water is brought to the Khusrobagh plant through pumps. Then after treatment, it is supplied to the houses but with the decrease in the water level of Yamuna River, there is a possibility that the pumping station will also not get enough water. Due to mining, river water is running towards Naini. Due to this, a decrease in the water level was recorded towards Karelabagh, due to which there is a possibility that the pumping station will not get sufficient water.

4. The news item alleges that the water crisis has deepened with the groundwater level going down in summer. Complaints about low pressure and dirty water coming into the taps have increased due to the water supply being affected by tubewells. The problem has further increased due to the malfunction of hand pumps. Due to malfunction in the tube well, falling water level and power cut, there is problem of drinking water supply in the localities like South Malaka, Rambagh, Sanjay Nagar of Allapur, Shivnagar, Bairahna etc.

5. The above matter indicates violation of the Water (Prevention and Control of Pollution) Act, 1974; Sand Mining Guidelines, 2016 and the Environment Protection Act, 1986....."

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2024 के सन्दर्भ में आख्या निम्नवत् है:-

1. जलकल विभाग, प्रयागराज नगर निगम, प्रयागराज द्वारा प्रयागराज नगर निगम क्षेत्र के अन्तर्गत आने वाले मुहल्ले यथा-करेली, करेलाबाग, शाहगंज, जांसेनगंज, मुट्ठीगंज, लुकरगंज, बेनीगंज का सम्पूर्ण क्षेत्र एवं सिविल लाईन्स, कटरा, ममफोर्डगंज के आंशिक क्षेत्र में स्वच्छ जलापूर्ति हेतु करेलाबाग में

यमुना नदी के किनारे रॉ वाटर पम्पिंग स्टेशन स्थापित किया गया है। करेलाबाग में स्थापित इन्टेकवेल का विवरण निम्नवत् है :-

अधिष्ठापित मोटर पम्पों की संख्या व क्षमता (रॉ-वाटर पम्पिंग स्टेशन करेलाबाग)-

क्र०सं०	इन्टेकवेल संख्या	पम्प की क्षमता एवं संख्या
1.	इन्टेक वेल नं० 1	- 450 एच०पी०, 2 नग पम्प क्रियाशील
2.	इन्टेक वेल नं० 2	- 250 एच०पी०, 2 नग पम्प क्रियाशील
3.	इन्टेक वेल नं० 3	- 270 एच०पी०, 3 नग पम्प क्रियाशील
4.	इन्टेक वेल नं० 4	- 270 एच०पी०, 4 नग पम्प क्रियाशील
		कुल पम्प की संख्या- 11 नग

करेलाबाग से यमुना नदी के जल को पम्पिंग के द्वारा खुशरोबाग वाटर ट्रीटमेन्ट प्लाण्ट (क्षमता-135 एम०एल०डी०) में ले जाया जाता है। खुशरोबाग में रॉ वाटर के ट्रीटमेन्ट हेतु निम्नलिखित इकाईयां स्थापित एवं संचालित है :-

(अ). सेटलिंग टैंक की क्षमता-02 अदद

- (i) $105 \text{ मी०} \times 70 \text{ मी०} \times 5.4 \text{ मी०} = 39690 \text{ घनमीटर}$
(ii) $80 \text{ मी०} \times 75 \text{ मी०} \times 5.4 \text{ मी०} = 32400 \text{ घनमीटर}$

(ब). फिल्ट्रेशन प्लांट (रिपिड ग्रेविटी फिल्टर)


- (i) 45 मिलियन लीटर प्रतिदिन - 10 बेड
(ii) 30 मिलियन लीटर प्रतिदिन - 03 बेड
(iii) 60 मिलियन लीटर प्रतिदिन - 08 बेड
- करेलाबाग में स्थापित इन्टेक वेल संख्या 01, 02 एवं 04 पर जल मापन हेतु फलोमीटर स्थापित है, जो वर्तमान में क्रियाशील नहीं है। इन्टेक वेल संख्या 03 पर फलोमीटर स्थापित नहीं है।
 - करेलाबाग स्थित इन्टेक वेल से सामान्यतः ग्रीष्म ऋतु को छोड़कर लगभग 100 से 110 एम०एल०डी० रॉ वाटर खुशरोबाग स्थित वाटर ट्रीटमेन्ट प्लाण्ट में पम्प किया जाता है। ग्रीष्म ऋतु में यमुना नदी के जल स्तर घटने के कारण लगभग 70 से 80 एम०एल०डी० रॉ-वाटर खुशरोबाग वाटर ट्रीटमेन्ट प्लाण्ट में पम्प किया जाता है।
 - माह-अप्रैल, 2024 से 22 मई, 2024 तक करेलाबाग स्थित उक्त चारो रॉ इन्टेक वेल से पानी को डब्ल्यू०टी०पी० खुशरोबाग पम्प किया जा रहा था। दिनांक 23 मई, 2024 को यमुना नदी का जल स्तर घटने एवं इनलेट सक्शन पाईप से नीचे होने के कारण इन्टेक वेल संख्या 03 के साथ अतिरिक्त 41 एच०पी० क्षमता के 04 अदद सबमर्सिबल पम्प के माध्यम से इन्टेक वेल में पम्प किया जा रहा था, तदोपरान्त पानी को इन्टेक वेल संख्या 03 के साथ स्थापित पम्प के द्वारा खुशरोबाग ट्रीटमेन्ट प्लाण्ट में भेजा जा रहा था। इन्टेक वेल संख्या 01 एवं 02 यमुना नदी में जल स्तर इनलेट सक्शन पाईप से नीचे चले जाने के कारण पम्प का संचालन दिनांक 19.06.2024 से बन्द हो गया था। उक्त दोनों इन्टेक वेल संख्या 01 एवं 02 को क्रियाशील किये जाने हेतु प्रत्येक के साथ 41 एच०पी० क्षमता के 02 अदद समबर्सिबल पम्प दिनांक 20.06.2024 को स्थापित किया गया। सबमर्सिबल पम्प स्थापित होने के तत्पश्चात् पानी को खुशरोबाग स्थित डब्ल्यू०टी०पी० में पम्प किया जाना शुरू किया गया। इन्टेक वेल संख्या 04 का सक्शन पाईप नदी के जल स्तर में होने के कारण पम्प होने में कोई समस्या नहीं आयी।

5. विगत वर्ष 2023 के ग्रीष्म ऋतु में केवल इन्टेक वेल संख्या 03 के साथ नदी का जल स्तर सक्शन पाइप से नीचे होने के कारण अतिरिक्त समबर्सिबल पम्प स्थापित कर पानी को खुशरोबाग डब्ल्यू0टी0पी0 को भेजा गया था। इन्टेक वेल संख्या 01, 02 एवं 04 से वाटर पम्पिंग में कोई समस्या नहीं आयी थी।
6. ग्रीष्म ऋतु में यमुना नदी का जल स्तर न्यूनतम स्तर पर हो जाने पर समस्या के निराकरण हेतु निम्नलिखित सुझाव है :-

उपरोक्तानुसार समिति द्वारा ग्रीष्म ऋतु में यमुना नदी का जलस्तर न्यूनतम हो जाने पर समस्या के निदान हेतु निम्नांकित सुझाव है :-

- i. ग्रीष्म ऋतु में इन्टेक वेल नं0 01, 02 एवं 03 तक रॉ-वाटर पहुंचाने के लिए नदी में आवश्यक क्षमता के फ्लोटिंग टाइप पम्पिंग सिस्टम लगाने का प्राविधान किया जा सकता है, जिनका हेड इस प्रकार रखा जाए कि ग्रीष्म ऋतु में रॉ-वाटर पम्प करके पूर्व से स्थापित राइजिंग मेन तक रॉ वाटर पहुंचाया जा सके।
- ii. इन्टेक वेल नं0-04 में न्यूनतम जल स्तर से लगभग 3-4 मीटर गहरा होने के कारण आवश्यक रॉ-वाटर प्राप्त करने हेतु पम्प की तली के पास अतिरिक्त सक्शन पाइप लगाकर नदी के तल के सामानान्तर उतनी लम्बाई तक डाला जाये, जहाँ नदी का जल स्तर इन्टेक वेल नं0 4 से नीचे आ रहा हो। इससे इन्टेक वेल संख्या 04 में पूर्व से स्थापित सक्शन पाइप के नीचे जल स्तर जाने पर भी सक्शन पाइप में पानी की उपलब्धता बनी रहेगी।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

 (राधेश्याम)
 सचिव

प्रतिलिपि:-

1. नगर आयुक्त महोदय, नगर निगम, प्रयागराज को सादर सूचनार्थ प्रेषित।
2. महाप्रबंधक महोदय, जलकल विभाग, नगर निगम, प्रयागराज को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. मुख्य अभियन्ता, उ0प्र0 जल निगम (नगरीय), प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. अधिशासी अभियन्ता (मु0), जलकल विभाग, नगर निगम, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


 सचिव

प्रेषक,

हाईड्रोलॉजिस्ट,
कार्यालय अधिशासी अभियन्ता,
भूगर्भ जल विभाग, खण्ड-प्रयागराज,
जनपद-प्रयागराज।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
प्रयागराज।

पत्रांक- 321 / भू०ज०वि०खं०-यॉ० / एन०जी०टी० / प्रयागराज / दिनांक, अगस्त 30, 2024

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 557 / 2024 News Item titled "Prayagraj यमुना में जलस्तर घटने के साथ बना पेयजल संकट नैनी की तरफ अनियंत्रित खनन पर भी नियंत्रण की तैयारी" appearing in Amar Ujala dated 13.04.2024 में दिनांक 21.05.2024 को पारित आदेश के अनुपालन में आख्या का प्रेषण।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या जी 00785 / एन०जी०टी० / ओ०ए० नं० 557 / 2024 / 24-15, दिनांक 20.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० एन०जी०टी० द्वारा ओ०ए० नं० 557 / 2024 में पारित आदेश दिनांक 21.05.2024 के सम्बन्ध में भू-गर्भ जल स्तर के सम्बन्ध में सूचना चाही गयी है। उक्त के सम्बन्ध में आपको अवगत कराना है कि उ०प्र० भू-गर्भ जल विभाग द्वारा भू-जल स्तर के मापन हेतु प्रयागराज में करेलाबाग स्थित एम० एल० कॉन्वेंट स्कूल में हाईड्रोग्राफ स्टेशन (पीजोमीटर) स्थापित किया गया है। उक्त स्थल पर वर्ष 2023 में प्री-मानसून में पीजोमीटर की रीडिंग 16.02 मीटर बिलो ग्राउण्ड लेवल (MBGL) थी तथा वर्ष 2024 के प्री-मानसून में पीजोमीटर की रीडिंग 17.30 है। उक्त रीडिंग के अनुसार करेलाबाग क्षेत्र, प्रयागराज में वर्ष 2023 के सापेक्ष वर्ष 2024 में 1.28 मीटर वाटर लेवल घटा है।

उपरोक्तानुसार आख्या सूचनार्थ प्रेषित है।

भवदीय,


(रवि शंकर पटेल)
Ravi Shankar Patel
हाईड्रोलॉजिस्ट
Hydrologist
Groundwater Department
Div.-Mechanical
43C, Ball Road, Prayagraj

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Proprietor
SHREE RAVI SHANKAR SHUKLA
Saraykaji Kadan Urf Miyapur Line Bazar district Jaunpur U.P -222001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/422460/2023 dated 17-Mar-2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B001UP192568 |
| 2. File No. | 7712-6038 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | River bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla. |
| 7. Name of Company/Organization | SHREE RAVI SHANKAR SHUKLA |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupiko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/422460/2023 & SEIAA, U.P File no-7712-6038

Sub: Environmental Clearance for Proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).

Dear Sir,

This is with reference to your application / letter dated 14-12-2020, 24-12-2020, 04-02-2021, 04-03-2021, 17-03-2023, 28-03-2023, 16-08-2023 above mentioned subject. The matter was considered by 774th SEAC in meeting held on 17-08-2023 and 756th SEIAA in meeting held on 13-09-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 17-08-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. .- 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil – Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P.
2.	Full correspondence address of proponent and mobile no.	R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P. Mobile No.- E mail ID - ravisandald@gmail.com
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16
5.	Name of River	Yamuna
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)

7.	Tehsil	Karthhana															
8.	District	Prayagraj															
9.	Name of Minor Mineral	"river bed Sand/morrum mining"															
10.	Sanctioned Lease Area (in Ha.)	8.0 ha															
11.	Max. & Min mRL within lease area	Highest mRL -80.00 mRL Lowest mRL- 73.00 mRL															
12.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 24.614'</td> <td>81°49.506'</td> </tr> <tr> <td>B</td> <td>25° 24.720'</td> <td>81°49.410'</td> </tr> <tr> <td>C</td> <td>25° 24.831'</td> <td>81°49.576'</td> </tr> <tr> <td>D</td> <td>25° 24.718'</td> <td>81°49.663'</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25° 24.614'	81°49.506'	B	25° 24.720'	81°49.410'	C	25° 24.831'	81°49.576'	D	25° 24.718'	81°49.663'
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13.	Total Geological Reserves	1,62,828 m ³															
14.	Total Mineable Reserve	92,973 m ³															
15.	Total Proposed Production	3,25,405 m ³ up to 30/11/2026															
16.	Proposed Production /year (as per Lol)	92,973 m ³ /annum (as per SMO, Prayagraj letter and modified mine plan)															
17.	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026															
18.	Production of mine/day	344 m ³ /day															
19.	Method of Mining	Opencast semi-mechanized															
20.	No. of workers	41															
21.	Type of Land	Govt./Non Forest Land															
22.	Depth of Mining	2.0 m (Maximum)															
23.	Nearest metalled road from site	0.30 km															
24.	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 0.41 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 3.60 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.16 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>~ 4.50 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 0.41 KLD	Suppression of dust	- 3.60 KLD	Plantation	- 0.16 KLD	Others (if any)	- 0.00 KLD	Total	~ 4.50 KLD			
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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024															
26.	Any litigation pending against the project or land in any court	No															
27.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 3473 /Khanij/2022 - 23, dated - 27/03/2023															
28.	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56															
29.	Project Cost	90.00 Lacs															
30.	Proposed CER cost	1.80 lacs															
31.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m															
32.	No. of Trees to be Planted	160															

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 17-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 92,973 m³/annum for lease area of 8.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of

- society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is up to 30.11.2026 for 92,973 m³ per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.

2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.

15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.

42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Allahabad.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)
Member Secretary, SEIAA**

Signature Not Verified

Digitally signed by Ajay Kumar Sharma
Member Secretary

Date: 10/9/2023 6:23:11 PM
Page 11 of 11



Photograph taken during inspection near ordinary sand mine area of M/s Ravi Shankar Shukla, Khand No. 16, Village-Madauka, Meerakpur, Mahewa Patti Paschim, Tehsil-Karchana, District-Prayagraj in River Yamuna



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194597/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 17/11/2023

To,

M/s

RAVI SHANKAR SHUKLA

MADAUKA, MEERAKPUR, MAHEWA PATTI PASCHIM,
KARCHANA, PRAYAGRAJ

Application Id-
23136775

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RAVI SHANKAR SHUKLA located at MADAUKA, MEERAKPUR, MAHEWA PATTI PASCHIM, KARCHANA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAVI SHANKAR SHUKLA granted for the period from 17/11/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ordinary Sand	92973	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Ordinary Sand.			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity of Ordinary Sand-92,973 Cu meter/Year by opencast and semi mechanized mining in 8.00 Hectare Lease area Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District-Allahabad, U. P.,
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP192568 dated 09.10.2023, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF & CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2023.11.20 10:42:36
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.11.20 10:42:55 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी श्रेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |